



THE HIGH COURT OF KERALA

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No: **D1-16936/2009**

Date: **24-09-2019**

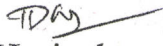
NOTIFICATION

Sub: Arbitration and Conciliation Act, 1996- Hon'ble Judges dealing with Arbitration requests- dispensing with the practice of issuing separate notification- reg.

Ref: High Court notification of even no. dated 01/03/2019.

The High Court used to notify from time to time the name of the Judges nominated to deal with Arbitration Requests filed before the High Court. Now the Honourable Chief Justice has directed to do away with the practice of issuing such notification in view of the amendments to clause (b) of sub-section 4, sub-section 5 and sub-section 6 of section 11, of the Arbitration and Conciliation Act, 1996 and also because the same is reflected in the sitting arrangement made by the Honourable Chief Justice from time to time. Hence all concerned are hereby informed that the name of Judges dealing with Arbitration Requests filed in the High Court shall be ascertained from the sitting arrangement made by the Honourable Chief Justice from time to time. No separate notification will be issued in this regard hereafter.

(By order)


K. Haripal
Registrar General

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10